

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01301/2019**

**Dated Friday the 27<sup>th</sup> day of September Two Thousand Nineteen**

**CORAM : HON'BLE MR. T. JACOB, Member (A)**

Tmt. R. Ramani, Age 59,  
W/o. Eswaramurthy,  
Working as LDC/Typist in  
Indian Council of Medical Research,  
Human Reproduction Research Centre,  
Govt. Kilpauk Medical College Hospital,  
Chennai 600010. ....Applicant

By Advocate M/s. K. Raja

Vs

1. Union of India rep by its Secretary,  
Ministry of Health and Family Welfare,  
New Delhi.
2. The Indian Council of Medical Research,  
rep by its Director General,  
Ansari Nagar, New Delhi 29.
3. The Officer in Charge,  
Indian Council of Medical Research,  
Human Reproduction Research Centre,  
Govt. Kilpauk Medical College Hospital,  
Chennai 600010. ....Respondents

By Advocate Ms. Sunita Kumari

**ORAL ORDER****(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to regularize the service of the applicant in the post of LDC/Typist with effect from her initial date appointment with all monetary and other attendant benefits including pension and pass such further or other orders as it may deem fit and thus render justice."

2. When the matter is taken up for hearing, it is submitted that the applicant has made a representation dt. 21.08.2019 which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant and pass a speaking order within a time limit to be stipulated by this Tribunal.
3. Ms. Sunita Kumari takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits, I deem it appropriate to direct the respondent to consider the representation of the applicant dt. 21.08.2019 (Annexure A-XIII) in accordance with law and relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)  
27.09.2019**

SKSI